PARLIAMENT OF INDIA
RAJYA SABHA

ERRATA
to the list of Questions for WRITTEN ANSWERS for
Wednesday, February 2, 2022/Magha 13, 1943 (Saka)

Q. No. | Corrections
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139. | Heading be added as: ‘ST status to Koli and Kuruba communities in Karnataka’

New Delhi,

Copy to:-
1. Ministry of Tribal Affairs.
2. Translation Section, Rajya Sabha Sectt.
3. E.O.D., Rajya Sabha Sectt.
4. Table Office (2 spare copies).
5. Questions Branch (25 spare copies).
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Rajya Sabha

List of Questions for WRITTEN ANSWERS
to be asked at a sitting of the Rajya Sabha to be held on
Wednesday, February 2, 2022/ 13 MAGHA, 1943

(Ministries: Cooperation; Education; Home Affairs; Panchayati Raj; Road Transport and Highways; Rural Development; Skill Development and Entrepreneurship; Social Justice and Empowerment; Tribal Affairs; Women and Child Development)

Total number of questions -- 160

Intra-state co-operative societies

1 Shri Parimal Nathwani:
Will the Minister of Cooperation be pleased to state:
(a) the details of schemes and programs that Government is implementing to strengthen intra-state co-operative societies;
(b) the time frame to launch any new programme/schemes, if any, in near future;
(c) the details regarding functioning of newly created Cooperation Ministry; and
(d) the details of the departments which will work under the said Ministry?

Sahkar se Samriddhi

2 Shri Prabhakar Reddy Vemireddy:
Will the Minister of Cooperation be pleased to state:
(a) the aims and objectives of Sahkar se Samriddhi;
(b) to what extent this will be achieved by the Ministry through the proposed new cooperative policy;
(c) whether suggestions have been received on the above proposed policy from States and other stakeholders; and
(d) if so, the details thereof?

Data maintenance of cooperatives

3 Shri Sambhaji Chhatrapati:
Will the Minister of Cooperation be pleased to state:
(a) whether Government has developed any system of maintaining classified data on the co-operatives based upon categories according to their aims and objectives;
(b) if so, the details thereof;
(c) how many co-operatives are involved in financial transactions including those giving loans; and
(d) the effective steps Government proposes to take to strengthen the financial health of the co-operative banks in the country?
State-wise data on non-credit co-operatives

Shri Sambhaji Chhatrapati:
Will the Minister of Cooperation be pleased to state:
(a) whether Government has any effective mechanism to maintain data on non-credit co-operatives operational in various States;
(b) if so, the details thereof;
(c) whether Government has any plan to categorize the non-credit co-operatives in each State and extend necessary help to perform better; and
(d) whether there is any possibility of Government extending financial assistance to such societies on a case-to-case basis?

Multi-State Cooperative Societies

Shri Bikash Ranjan Bhattacharyya:
Will the Minister of Cooperation be pleased to state:
(a) the present stage of the Multi-State Cooperative Credit Societies against whom the winding-up process is taken under Section 86 of the Multi State Cooperative Societies (MSCS) Act, 2002, the details thereof; and
(b) whether any amount is refunded to the depositors, the details thereof?

Comprehensive plan for developing co-operatives

Shri Sanjay Singh:
Will the Minister of Cooperation be pleased to state:
(a) whether Government has any policy or plans to have a policy on strengthening the existing cooperatives as well as promoting development of co-operatives;
(b) if so, the details thereof;
(c) the steps taken by Government to ensure better cooperation amongst Centre and States for better development of co-operatives;
(d) whether joint efforts from Centre and States enhance the productivity and generate employment opportunities; and
(e) if so, the details thereof?

Impact of pandemic on co-operative sector

Shri V. Vijayasai Reddy:
Will the Minister of Cooperation be pleased to state:
(a) whether it is a fact that many cooperatives have been badly affected due to the corona pandemic;
(b) if so, whether the Ministry will consider assessing the impact of the pandemic on the cooperative sector so that the Ministry can take mitigation measures to help cooperatives; and
(c) if not, the reasons therefor?

Making Gram Panchayats self-financed

Shri Sanjay Singh:
Will the Minister of Panchayati Raj be pleased to state:
(a) whether Government is planning to make Gram Panchayats self-financed;
(b) if so, the steps taken in this regard; and
(c) the impact of making rural India self-financed on the economy?

Expenditure on higher education schemes
9 Shri Jawhar Sircar:
Will the Minister of Education be pleased to state:
(a) the annual budget allocations and the actual expenditure during the last five years under specific higher education schemes, namely, UGC Major Research Projects, UGC Minor Research Projects, RUSA, IMPRESS (ICSSR social science research funding programme) and IMPRINT (Ministry of Science and Technology research funding programme);
(b) the annual expenditure on higher education as a whole in each of the preceding five years and the percentages of the Central budgets in terms of GDP; and
(c) what are Government's specific plans to improve higher education in the country?

Textbooks for schools and colleges on India's ancient and recent history
10 Dr. Subramanian Swamy:
Will the Minister of Education be pleased to state:
(a) whether the Ministry has finalized the textbooks on India's ancient and recent history for schools and colleges;
(b) if so, when was it finalized; and
(c) if not, the reasons for the delay in preparing the new history textbooks?

Low investment in education sector
11 Shri Kanakamedala Ravindra Kumar:
Will the Minister of Education be pleased to state:
(a) whether Government is aware of the fact that substantial investment in education sector in the country is very low compared to other countries which adversely affect the entire education system;
(b) if so, the details thereof;
(c) whether Government has fixed any time by which substantial investment in education sector in the country is increased to 6 per cent of GDP;
(d) if so, the details thereof; and
(e) if not, the reasons therefor?

Female rural literacy rate
12 Shri Kanakamedala Ravindra Kumar:
Will the Minister of Education be pleased to state:
(a) whether Government has identified any areas/blocks across the country including in the State of Andhra Pradesh where female rural literacy rate is below the national average;
(b) if so, the details thereof;
(c) whether Government has formulated any special focused scheme for such areas so that the literacy among the female is improved substantially;
(d) if so, the details thereof; and
(e) if not, the reasons therefor?
National Apprenticeship Training Scheme

13 # Shri Satish Chandra Dubey:
Will the Minister of Education be pleased to state:
(a) whether Government would continue with the National Apprenticeship Training Scheme (NATS) in the future as well;
(b) the State-wise details of the numbers of individuals who have benefited from this scheme; and
(c) whether there is any plan to include any other stream in NATS scheme apart from the students of engineering stream, if so, the details thereof?

Vacant posts in Universities of Bihar

14 # Shri Satish Chandra Dubey:
Will the Minister of Education be pleased to state:
(a) the number of all Universities in Bihar till the year 2021 and the details of the posts of Professors and Assistant Professors lying vacant therein; and
(b) by when all these posts would be filled and the steps taken so far to fill these posts?

Improvement of infrastructure for online education

15 Shri P. Wilson:
Will the Minister of Education be pleased to state:
(a) the funds allocated and spent under 15th Finance Commission for the promotion of online education in the country, especially in Tamil Nadu;
(b) whether any assessment has been made about the requirement of laptops/Tabs for school/college students in the country, especially in Tamil Nadu and if so, details thereof; and
(c) whether Government has taken into account the remote villages where there is no internet facility and if so, steps taken for those villages, especially in Tamil Nadu, to provide internet facilities so as to conduct online classes, if so, the details thereof and if not, the reasons therefor?

Regulation of ed-tech sector

16 Smt. Phulo Devi Netam:
Shri Neeraj Dangi:
Will the Minister of Education be pleased to state:
(a) the revenue generated from registered ed-tech companies in the country since 2019 till date;
(b) whether Government intends to introduce a specialised policy framework for the regulation of the ed-tech sector in the country;
(c) if so, the details thereof including the estimated timeline for the release of this policy and if not, the reasons therefor;
(d) whether Government is working with other Ministries to ensure a comprehensive policy that addresses concerns of predatory marketing, data security, consumer protection, etc.; and
(e) if so, the details of the Ministries/Departments being consulted and if not, the reasons therefor?
Dropout rate of students due to COVID-19 pandemic

17 Smt. Phulo Devi Netam:
Shri Shamsher Singh Dullo:
Will the Minister of Education be pleased to state:
(a) the details regarding dropout rate of students of both Government and private schools during the last five years, year-wise, gender-wise, and State-wise;
(b) whether the Ministry has conducted or intends to conduct any extensive survey to calculate loss of learning in the academic year 2020-21 and 2021-22 due to the COVID-19 pandemic;
(c) if so, the details thereof and if not, the reasons therefor;
(d) whether Government has framed any policies to support students who have faced loss of learning due to the COVID-19 pandemic; and
(e) if so, the details thereof and if not, the reasons therefor?

Funds sanctioned and released for research projects to UGC

18 Shri K.C. Venugopal:
Will the Minister of Education be pleased to state:
(a) the amount of funds sanctioned and released for research projects to University Grants Commission (UGC) during the last three years;
(b) whether it is fact that UGC has stopped several research projects while some are lying dormant allegedly because of lack of funds from the Centre; and
(c) if so, the details of listed closed programmes/research projects?

Proposal for one application form for all national examinations

19 Shri A. Vijayakumar:
Will the Minister of Education be pleased to state:
(a) whether Government has any proposal for one application form for all national examinations in the country;
(b) if so, the details thereof; and
(c) if not, the steps taken to minimise the burden on students/job seekers for admission/applying for Government examinations/recruitments?

Setting up new Kendriya Vidyalaya at Kanyakumari

20 Shri A. Vijayakumar:
Will the Minister of Education be pleased to state:
(a) whether Government has any proposal to set up new Kendriya Vidyalaya at Kanyakumari district, Tamil Nadu;
(b) if so, the details thereof;
(c) whether Government will invite private individual/organisation to set up Kendriya Vidyalayas in the country;
(d) if so, the details thereof; and
(e) if not, the reasons therefor?

Method of examination in schools

21 Shri K.R.N. Rajeshkumar:
Will the Minister of Education be pleased to state:
(a) whether the Ministry is aware that the school examinations are conducted in descriptive method and most higher education entrance examinations are conducted in objective method;
(b) if so, whether it is a fact that the objective method has caused less knowledge transfer compared to descriptive method where most of the schools started teaching objective method instead of descriptive method in order to train the students for entrance examinations;
(c) if so, by when the Central Government will decide to admit the students based on descriptive method like Civil Service examinations; and
(d) if not, the reasons therefor?

Progress of declared National Highways in Kerala

22 Dr. V. Sivadasan:
Will the Minister of Road Transport and Highways be pleased to state:
(a) the 12 in-principle declared National Highways in Kerala;
(b) the progress achieved regarding those roads; and
(c) when Government intends to complete the same?

Honorarium to Mid-Day Meal cooking workers

23 Dr. V. Sivadasan:
Will the Minister of Education be pleased to state:
(a) whether Government intends to increase the honorarium of the Mid-Day Meal cooking workers;
(b) if so, by when it is going to be achieved; and
(c) if not, the reasons therefor?

Fellowships given by UGC

24 Dr. V. Sivadasan:
Will the Minister of Education be pleased to state:
(a) the amount provided under various fellowships by the UGC during the last five years;
(b) the details of number of beneficiaries receiving various fellowships given by the UGC during the last five years;
(c) whether it is a fact that the amount disbursed as fellowships by the UGC has decreased over the years;
(d) if so, the reasons therefor;
(e) whether it is a fact that the number of beneficiaries receiving various fellowships given by the UGC has decreased over the years; and
(f) if so, the reasons therefor?

Status of National Initiative for Design Innovation

25 Shri M. Mohamed Abdulla:
Will the Minister of Education be pleased to state:
(a) the present status of the National Initiative for Design Innovation (NIDI) and the details thereof;
(b) the amount of funds allocated, disbursed and utilised for the scheme, year-wise during last five years for Pudukkottai district, Tamil Nadu and the details thereof; and
(c) the total number of beneficiaries of this scheme?
Introduction of RUSA 3.0

26 Shri T.G. Venkatesh:
Will the Minister of **Education** be pleased to state:
(a) whether Government has contemplated on the introduction of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) 3.0 with a view to give priority to education in backward and aspirational districts;
(b) if so, the details thereof; and
(c) whether any districts and places have been selected in the State of Andhra Pradesh for the establishment of such RUSAs and the details thereof?

Samagra Siksha Abhiyan for school education
27 # Dr. Kirodi Lal Meena:
Will the Minister of **Education** be pleased to state:
(a) the objectives of Samagra Shiksha Integrated Scheme for school education;
(b) whether Sarva Shiksha Abhiyan and Rashtriya Madhyamik Shiksha Abhiyan (RMSA) have been included under this scheme;
(c) whether education and training are being strengthened through this scheme; and
(d) if so, the measures taken/being taken to strengthen education in Rajasthan?

Construction of campuses of central educational institutions in Andhra Pradesh
28 Shri G.V.L. Narasimha Rao:
Will the Minister of **Education** be pleased to state:
(a) list of various Central educational institutions established in present day (residual) Andhra Pradesh before May, 2014 and after May 2014;
(b) the status of construction of permanent campuses of IIM Visakhapatnam, IIT Tirupati, IISER Tirupati, NIT Tadepalligudem and IIITD&M Kurnool;
(c) the likely date of completion of permanent campus of above-mentioned institutions;
(d) funds sanctioned for above-mentioned institutions for different phases, funds released and spent so far;
(e) reasons for delay in construction of Central University in Anantapur and likely date of commencement; and
(f) details of land allocated for Tribal University in Vizianagaram?

Low percentage of online class attendance in rural areas
29 Shri Ripun Bora:
Will the Minister of **Education** be pleased to state:
(a) whether Government is aware that a study conducted on school students between Grades 1 and 8 from underprivileged backgrounds has highlighted that only 6 per cent of the children were attending online classes in rural areas and that as many as 60 per cent of the children had not studied at all for the entirety of the pandemic; and
(b) the steps taken by Government to ensure that students of all sectors from minority, Dalit and Adivasi are able to access online education equitably?

Teacher education institutes in the country
30 Dr. Vikas Mahatme:
Will the Minister of **Education** be pleased to state:
(a) the total number of registered teacher education institutes in the country, State-wise;
(b) the passing percentage of Central Teacher Eligibility Test (CTET) results for the last three years;
(c) whether the Ministry has conducted any study to determine the quality of education imparted by the teachers and framed a curriculum to provide a system to accredit and assess the teachers, if so, the details thereof; and
(d) whether there is any teacher's training and assessment and standardization institutes of national importance, if not, the reasons therefor?

Introducing millets in Mid-Day Meal Scheme

31 Shri Prabhakar Reddy Vemireddy:
Will the Minister of Education be pleased to state:
(a) whether it is a fact that Government urged States to explore the possibility of introducing millets in PM-Poshan, a new avatar of Mid-Day Meal Scheme (MDMS);
(b) if so, the details thereof;
(c) whether it is also a fact that NITI Aayog is also propagating for introduction of millets in MDMS; and
(d) the reasons why the Central Government cannot provide financial assistance to States to provide millets in MDMS?

Professionals in agriculture and veterinary sciences through NEP, 2020

32 Shri K.R. Suresh Reddy:
Will the Minister of Education be pleased to state:
(a) whether the National Education Policy (NEP), 2020 aims at increasing the professionals in agriculture and veterinary sciences through programmes integrated with general education;
(b) if so, the details of initiatives taken by Government in this regard; and
(c) if not, the reasons therefor?

Learning poverty in India

33 Shri Sanjay Raut:
Will the Minister of Education be pleased to state:
(a) whether it is a fact that the learning poverty in India is expected to increase from 55 per cent to 70 per cent due to learning loss and more out-of-school children in the country during the last two years;
(b) if so, the details thereof and Government's response thereto; and
(c) the details of steps taken or proposed to be taken by Government to improve the quality of learning system in the country?

Coding and data science in schools

34 Shri Muzibulla Khan:
Will the Minister of Education be pleased to state:
(a) the details of the implementation of Government’s programme to introduce coding and data science in schools for Classes VI to XII under the National Education Policy (NEP) 2020;
(b) the number of schools in the urban and rural areas where the programme has been introduced and virtual labs have been set up; and
(c) whether Government plans to make or has made available necessary infrastructure like internet, electricity, labs and electronic devices so that the programme can be efficiently implemented in rural and underdeveloped areas?

Central University of Andhra Pradesh

35 Shri Ayodhya Rami Reddy Alla:
Shri Venkataramana Rao Mopidevi:
Will the Minister of Education be pleased to state:
(a) the details of Government approved budget and Detailed Project Report (DPR) for establishment of Central University of Andhra Pradesh at Anantapur;
(b) whether Government has a time line and roadmap for sanctioning the approved budget to complete the establishment of the University within the stipulated time as promised under Section 93 of Andhra Pradesh Reorganization Act, 2014; and
(c) if so, the details thereof and if not, the reasons therefor?

Funds for NEP

36 Dr. Sasmit Patra:
Will the Minister of Education be pleased to state:
(a) total funds allocated for National Education Policy (NEP) since its adoption for implementation; and
(b) total funds utilized so far for NEP and the success achieved thereof?

Higher education institutes in the country

37 # Shri Brijlal:
Will the Minister of Education be pleased to state:
(a) the increase in the number of educational institutions to promote higher education in the country during last five years;
(b) the number and location of such institutions opened in Uttar Pradesh; and
(c) the number of students currently studying in these institutions, the details thereof?

Special schemes for education in Rajasthan

38 # Shri Rajendra Gehlot:
Will the Minister of Education be pleased to state:
(a) the details of funds allocated/provided under various schemes of the Ministry to the State of Rajasthan during the last three years;
(b) whether Government proposes to introduce any special scheme in the field of education for the State of Rajasthan; and
(c) if so, the details thereof and if not, the reasons therefor?

Standard of education in privately-owned and Trust managed schools

39 Shri Sambhaji Chhatrapati:
Will the Minister of Education be pleased to state:
(a) whether Government is aware that the standard of education in the majority of privately-owned and Trust managed schools in the country is far below than the requirements and have been opened mainly from a commercial angle;
(b) whether it is also the fact that such schools have employed poorly educated and
inexperienced teachers and hence add to the poor standard of the concerned schools; (c) the action Government proposes to take to improve the standard of such schools; and (d) whether Government has any plan to introduce a State-level eligibility test for obtaining employment in all such schools?

**Funds allocated to Central Universities and National educational Institutions**

40 Shri Abdul Wahab:
Will the Minister of Education be pleased to state:
(a) the amount allocated to each Central University and National educational Institutes separately for the last five years, year-wise;
(b) the unspent amount from the fund allocated to each Central Universities and National educational Institutes separately for the last five years; and
(c) the expenditure incurred by each Central University and National educational Institutes on various components for the last five years?

**Regularisation of temporary or adhoc teachers in Delhi University**

41 Shri Abdul Wahab:
Will the Minister of Education be pleased to state:
(a) the details of temporary or ad-hoc teachers in various colleges of Delhi University;
(b) whether Government is considering for regularisation of serving temporary or ad-hoc teachers on a permanent basis through a one-time absorption;
(c) if so, the plan of action for regularisations; and
(d) if not, the reasons therefor?

**Admission in Kendriya Vidyalayas under discretionary quota**

42 Shri Mallikarjun Kharge:
Will the Minister of Education be pleased to state:
(a) the total number of admissions made in Kendriya Vidyalayas across the country under the Minister's discretion over the last three years, year-wise;
(b) whether it is a fact that such admissions under Minister's discretion has been stopped for the current year;
(c) if so, the reason for stopping the same; and
(d) the impact of this step on providing admission chances to more students from marginalised communities?

**Faculty strength and vacant posts in Central Universities**

43 Shri Bikash Ranjan Bhattacharyya:
Will the Minister of Education be pleased to state:
(a) the data about the number of teaching staff on ad-hoc, guest, contract and re-employed faculty in 48 Central Universities in the country, University-wise;
(b) the sanctioned faculty strength in Central Universities, vacant posts as on date, University-wise; and
(c) whether is it fact that almost one-third of the posts remain vacant in Central Universities?
New University established in Jharkhand

44 # Shri Deepak Prakash:
Will the Minister of Education be pleased to state:
(a) whether any new University is being established in Jharkhand; and
(b) the details thereof?

Regulating ed-tech sector

45 Shri Sanjay Singh:
Will the Minister of Education be pleased to state:
(a) whether Government is aware about the monopolist and exploitative practices of some companies in ed-tech sector;
(b) if so, the details thereof and steps taken to tackle this issue;
(c) whether Government plans collaboration with the companies in this sector to improve educational standards of our country and to better the penetration of educational apparatus in rural India; and
(d) if so, the details thereof?

SC/ST/OBC students pursuing PG/Engineering/Medical/Ph.D

46 Shri S. Selvaganabathy:
Will the Minister of Education be pleased to state:
(a) whether the Ministry has tried to assess the number of SC/ST/OBC students pursuing PG/Engineering/Medical/Ph.D., in various disciplines every year; and
(b) if so, the details of students pursuing education in the above streams in the last three years and the current year, year-wise, State-wise and stream-wise?

IIM- Visakhapatnam, Andhra Pradesh

47 Shri Venkataramana Rao Mopidevi:
Will the Minister of Education be pleased to state:
(a) whether construction of campus has been completed as envisaged in Government approved Detailed Project Report (DPR) for establishment of Indian Institute of Management (IIM), Visakhapatnam;
(b) if so, the details thereof;
(c) if not, the percentage details of unfinished work and the reasons therefor;
(d) whether Government has any targeted time to finish the project as promised under Andhra Pradesh Reorganization Act, 2014; and
(e) if so, the details thereof and if not, the reasons therefor?

Amendments in criminal laws

48 Shri Jawhar Sircar:
Will the Minister of Home Affairs be pleased to state:
(a) the major concerns with existing criminal laws that prompt Government to consider amendments;
(b) the main recommendations of earlier Committees in this regard under the chairmanship of VS Malimath, NR Madhava Menon and JS Verma that have been taken into consideration;
(c) the exact purpose of setting up yet another committee and seeking views of several
persons; and
(d) whether it is appropriate to involve serving members of the judiciary as law making is
the preserve of the Parliament and more so as judiciary may have to adjudicate on these
laws?

Implementation of provisions of Andhra Pradesh Reorganisation Act, 2014
49 Shri Kanakamedala Ravindra Kumar:
Will the Minister of *Home Affairs* be pleased to state:
(a) whether Government in any of its meeting to review the progress of implementation of
provisions contained in the Andhra Pradesh Reorganisation Act, 2014 had found serious
lapses on the part of the State Government after May, 2019 in implementing those
provisions;
(b) if so, the details thereof;
(c) whether Government has issued any stern warning after finding serious lapses on the
part of the State Government of Andhra Pradesh after May, 2019; and
(d) if so, the details thereof?

Communal clashes in the country
50 Shri Elamaram Kareem:
Will the Minister of *Home Affairs* be pleased to state:
(a) the number of communal riots or clashes that happened in the country during last five
years, year-wise and State wise;
(b) how many people have lost their lives in each of these clashes and how many were
seriously injured;
(c) the number of persons arrested in connection with each of these incidents and the
number of persons who got convicted in each case; and
(d) whether any organization was found responsible for any of the communal clashes, if so,
the details of such organisations and the actions taken against those organisations?

Skill development of transgender person under Skill India Mission
51 Shri Bikash Ranjan Bhattacharyya:
Will the Minister of *Skill Development and Entrepreneurship* be pleased to state:
(a) whether Government has the data of those transgender persons who have been trained
for skill development under Skill India Mission; (b) if so, the State-wise details thereof; and
(c) whether Government has the data of those transgender persons who have been trained
through special programme under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) for the
skill training?

Rajasthan’s Annual Action Plan under BADP
52 Shri K.C. Venugopal:
Will the Minister of *Home Affairs* be pleased to state:
(a) whether Government intends to approve Rajasthan’s Annual Action Plan for years 2020-
21 and 2021-22 under Border Area Development Programme (BADP);
(b) whether Ministry would release the Central share of the allotted amount at the earliest; and
(c) if so, by when and if not, the reasons therefor?
Banned organisations in the country

53 Shri A. Vijayakumar:
Will the Minister of Home Affairs be pleased to state:
(a) the number of banned organisations in the country and the steps taken to watch the banned organisations;
(b) the number of individuals under "most wanted" category in the country and the steps taken to nab them;
(c) whether members of banned organisations regroup and engage under other names; and
(d) if so, the steps taken to control them?

Amendments in criminal laws

54 Shri John Brittas:
Will the Minister of Home Affairs be pleased to state:
(a) whether it is a fact that Government proposes to make drastic changes in the Indian Penal Code, 1860, the Indian Evidence Act, 1872 and the Code of Criminal Procedure, 1973;
(b) if so, the objectives behind this decision; and
(c) by when Government is likely to bring in the new amendments?

Maintenance of database of foreigners

55 Dr. Narendra Jadhav:
Will the Minister of Home Affairs be pleased to state:
(a) whether Government is maintaining a database of arrival/departure and visa details of all foreigners visiting India under the Immigration, Visa and Foreigner's Registration Tracking (IVFRT) project;
(b) if so, whether this project has helped Indian authorities to arrest illegitimate travellers entering India, if so, the number of such illegitimate travellers arrested during the last five years; and
(c) whether it is a fact that many travellers entering India have not gone back to their respective countries even after the expiry of their visa, if so, the number of such travellers arrested during the last five years?

Police atrocities on marginalised sections and women

56 Dr. Narendra Jadhav:
Will the Minister of Home Affairs be pleased to state:
(a) whether it is a fact that due to the atrocities of police, victims belonging to the marginalised sections and women are hesitant to report crimes to police stations;
(b) if so, whether Government is contemplating to take any steps in this regard;
(c) whether Government has undertaken any study to find out the actual number of crimes carried out against the marginalised sections and women and actual number of cases reported, if so, the details thereof; and
(d) if not, the reasons therefor?

Undertrial prisoners in the country

57 Dr. Vikas Mahatme:
Will the Minister of Home Affairs be pleased to state:
(a) the number of undertrial prisoners in the country, State-wise;
(b) the number of undertrial prisoners languishing in prisons for last five years, State-wise;
(c) what steps Government has taken to provide speedy disposal of cases; and
(d) whether Government has considered establishing tribunal or other courts specifically dealing with undertrial prisoners for more than five years, if so, the details thereof and if not, the reasons therefor?

Relief package for Maharashtra

58 Shri Sanjay Raut:
Will the Minister of Home Affairs be pleased to state:
(a) whether it is a fact that more than 2.5 million hectares under cultivation were damaged and more than 20 people died in eight districts of central Maharashtra in September, 2021;  
(b) if so, the details thereof and Government's response thereto;
(c) whether State Government of Maharashtra has submitted a memorandum to the Central Government for the relief package as per the NDRF norms for the losses during last year's July-September downpour in Maharashtra; and
(d) if so, the details thereof and by when the relief fund will be released to the State Government of Maharashtra?

CCTNS access to private entities

59 Dr. Fauzia Khan:
Will the Minister of Home Affairs be pleased to state:
(a) whether Government has granted any private entity access to the Crime and Criminals Tracking Network Systems (CCTNS), if so, the details thereof for the last three years, year-wise;
(b) whether Government proposes any mechanism to grant any private entity access to the CCTNS; and
(c) if so, whether Government has prepared any policy to safeguard the privacy of its citizens, the details thereof?

Increase in cases of riots

60 Shri Syed Nasir Hussain:
Will the Minister of Home Affairs be pleased to state:
(a) whether Government is aware that as per the NCRB ‘Crime in India’ 2020 report, under Offences against Public Tranquility, registered offences of rioting have increased by 12.3 per cent;
(b) whether Government is aware that communal/religious riots have experienced a 95.6 per cent increase, while agrarian riots, caste-conflict riots, and offences promoting enmity between different groups have increased by 38.5 per cent, 49.6 per cent and 69 per cent respectively;
(c) if so, what measures have been undertaken to ensure prevention of such crimes; and
(d) the details thereof?

Cyber crime against women and children

61 Shri Iranna Kadadi:
Will the Minister of Home Affairs be pleased to state:
(a) whether the digital space is being increasingly used to perpetuate violence against
women and children;
(b) if so, the steps taken by Government regarding cyber crime against women and children, particularly the elimination of online child sexual abuse material, rape imagery and other offensive material;
(c) whether Government is setting up online central reporting mechanism for lodging complaints of cyber-crime and if so, the details thereof;
(d) whether Government has directed all the Ministries/Departments to create a special division on women issues; and
(e) if so, the details thereof?

Terrorist incidents in J&K after abrogation of Article 370
62 Shri Neeraj Dangi:
Will the Minister of Home Affairs be pleased to state:
(a) the number of terrorist incidents taking place in Jammu and Kashmir since the abrogation of Article 370;
(b) the number of civilians and security personnel who have lost their lives in such terrorist incidents since the abrogation of Article 370; and
(c) the total amount of damage in terms of public and private property which have taken place in terrorist incidents?

Migration of Kashmiri Pandit families from the valley
63 # Shri Digvijaya Singh:
Will the Minister of Home Affairs be pleased to state:
(a) the number of Kashmiri Pandit families who migrated from Kashmir Valley due to insurgency and other reasons since the year 1990, and the total number of people who migrated; and
(b) the total number of Kashmiri Pandit families out of those who have been rehabilitated in the Kashmir Valley after repeal of the Article 370, and total number of members in such families?

Untraceable drugs at Mundra port, Gujarat
64 # Shri Digvijaya Singh:
Will the Minister of Home Affairs be pleased to state:
(a) whether it is a fact that imported heroin worth ₹ 1,75,000 crore had gone untraceable on 9th June, 2021 from Adani port at Mundra, Gujarat, if so, whether any investigation is being done in this case and if so, the action taken therein;
(b) whether it is also a fact that approximately 3000 kg heroin worth ₹ 21,000 crore had been seized at the same port on 17th September, 2021 and the case is being investigated since October, 2021; and
(c) if so, the details of people held accused in the case and current status of the investigation?

AHTUs established in the country
65 Ms. Sushmita Dev:
Will the Minister of Home Affairs be pleased to state:
(a) the number of Anti Human Trafficking Units (AHTUs) established and functional in the country, State-wise;
(b) whether there are plans to establish AHTUs in all the States of the country;
(c) if so, the details thereof;
(d) the details of the rate of solving human trafficking cases by AHTUs, year-wise during the last five years;
(e) the details of the number of cases solved by AHTUs, State-wise; and
(f) the details of funds allocated to AHTUs, State-wise?

Funds disbursed by NDRF

66 Dr. Amar Patnaik:
Will the Minister of Home Affairs be pleased to state:
(a) the quantum of funds disbursed to the State of Odisha under the NDRF during the last three years, including the details of funds released to the State to recover after the impact of Cyclone Yaas;
(b) the number of multi-purpose cyclone shelters built under the National Cyclone Risk Mitigation Project, the State-wise details thereof including Odisha;
(c) the details of funds disbursed to States to purchase more equipment to deal with such natural disasters; and
(d) whether there is any national policy for the management and distribution of equipment for cyclones and other natural disasters, if not, the reasons therefor?

Digital divide and learning gaps due to school closure

67 Shri Sujeet Kumar:
Will the Minister of Education be pleased to state:
(a) whether Government is aware that only 24 per cent households have access to the internet and only 61.8 per cent households own a smartphone and 40 per cent of students had not accessed any remote learning as stated by UNICEF, if so, the reaction of Government thereto;
(b) Whether the Government is aware that rural students were 10 per cent less likely to have accessed remote learning than their urban peers; and
(c) the details of the Government's action plan to address the glaring digital divide and learning gaps due to school closure?

National Policy for senior citizens

68 Shri K.C. Ramamurthy:
Will the Minister of Social Justice and Empowerment be pleased to state:
(a) whether it is a fact that the National Policy on Older Persons is outdated as it was unveiled more than two decades ago;
(b) whether there in any plan of Government to bring a new policy in view of change in socio-economic needs of senior citizens, burden of taxation on senior citizens and depleting social value system; and
(c) if so, the details thereof?

Crimes against women

69 Dr. Kanimozhi NVN Somu:
Will the Minister of Home Affairs be pleased to state:
(a) the conviction rate for crime against women during the last five years, State-wise;
(b) the pendency rate of cases concerning crimes against women for each State during the
said period;
(c) whether pendency of cases concerning crimes against women has been steadily increasing in the country;
(d) if so, the details thereof and the reasons therefor;
(e) whether Government intends to introduce any measures to ensure faster adjudication of cases concerning crimes against women;
(f) if so, the details thereof; and
(g) the measures undertaken by Government to ensure timely adjudication of cases concerning gender-based violence?

Projects initiated in J&K and Ladakh
70 Shri Rakesh Sinha:
Will the Minister of Home Affairs be pleased to state:
(a) how many new projects have been initiated in Jammu and Kashmir and Ladakh since 2019;
(b) how much fund has been allocated for such projects; and
(c) how much of the fund has been sub classified for rural areas and people of the aforesaid areas?

Fund allocation to Gram Panchayats under 14th and 15th Finance Commissions
71 Shri M. Mohamed Abdulla:
Will the Minister of Panchayati Raj be pleased to state:
(a) the amount of funds allocated, disbursed and utilised under 14th and 15th Finance Commissions for Gram Panchayats for the States of Tamil Nadu, Maharashtra, Andhra Pradesh, Telangana and Uttar Pradesh;
(b) whether the funds under 14th Finance Commission have not been released fully;
(c) if so, the reasons therefor; and
(d) the details of disbursement of funds for the State of Tamil Nadu, year-wise from 2016?

Digital development under RGSA
72 Dr. Vikas Mahatme:
Will the Minister of Panchayati Raj be pleased to state:
(a) the total assistance given to the States under the Rashtriya Gram Swaraj Abhiyan (RGSA) for technological advancements in the villages, gram panchayats and the number of computers, internet connections and technical knowledge granted to the States during the last three years;
(b) whether Government has conducted any study to determine the impact of RGSA, if so, the details thereof and if not, the reasons therefor?

Amenities provided to Panchayats
73 Shri Iranna Kadadi:
Will the Minister of Panchayati Raj be pleased to state:
(a) the basic amenities provided by Government to the Panchayats till now;
(b) the achievements made during each of the last three years and the current year, State/UT-wise;
(c) whether Government has reviewed the basic amenities provided to Panchayats with a view to improving the standard of living in villages in the country, and if so, the details
thereof;
(d) the steps taken/being taken by Government for the empowerment of Panchayats; and
(e) the action taken/plan chalked out for providing required basic amenities to the
Panchayats during the next two years in the country?

Status of implementation of SVAMITVA scheme in Gujarat
74 # Shri Narhari Amin:
Will the Minister of Panchayati Raj be pleased to state:
(a) the State/Union territory-wise status of the implementation of centrally sponsored Survey of Villages Abadi and Mapping with Improvised Technology in Village Areas (SVAMITVA) scheme including Gujarat;
(b) the number of villages in Gujarat where property cards have been distributed;
(c) the details of the property cards distributed in Gujarat; and
(d) the amount allocated and spent for this scheme in the State of Gujarat?

E - governance in PRIs
75 Dr. Kanimozhi NVN Somu:
Will the Minister of Panchayati Raj be pleased to state:
(a) the steps taken by Government to promote e-Governance in Panchayati Raj Institutions (PRIs);
(b) the aim, scope and success of the e-Gram Swaraj portal launched by Government for decentralised planning, progress reporting and accounting;
(c) the amount of funds allocated/ released for the development of the same;
(d) whether Government has conducted an assessment of the intended impact and benefits of the portal and if so, the details thereof; and
(e) the details of steps of financial management for the PRIs that the e-Gram Swaraj seeks to provide?

Upgradation/Extension of NHs in West Bengal
76 Shri Jawhar Sircar:
Will the Minister of Road Transport and Highways be pleased to state:
(a) how many kilometres of roads in West Bengal are under the jurisdiction of the National Highways Authority of India;
(b) how does this figure compare vis-a-vis other major States;
(c) the ongoing projects for upgradation and extension of NHs in West Bengal and what will be the increased length and the total expenditure; and
(d) the new NH projects which have been approved or likely to be approved very soon for the State and the likely benefits and expenditure?

Funds for repair of NHs in Kerala
77 Shri Elamaram Kareem:
Will the Minister of Road Transport and Highways be pleased to state:
(a) the amount sanctioned and released by National Highways Authority of India (NHAI) or Government for the maintenance or repair works of NHs in Kerala for the last five years;
(b) whether Kerala has requested Government to change the current form of sanctioning works in periodical renewal of NHs and the actions taken on this request; and
(c) the amount sanctioned by Government exclusively for permanent restoration and urgent
temporary restoration of damaged roads in Kerala due to the floods which happened in two consecutive years and whether any of the sanctioned amount is yet to be released and if so, the details thereof?

**Status of National Highways in Tamil Nadu**

78 Shri K.R.N. Rajeshkumar:
Will the Minister of *Road Transport and Highways* be pleased to state:
(a) the details and the length of National Highways (NHs) in Tamil Nadu, particularly in Namakkal district;
(b) whether Government has taken special steps for construction of more National Highways in the State;
(c) whether it is a fact that some projects are pending for a very long time;
(d) if so, the details of such projects and reasons for delay; and
(e) by when these projects are likely to be completed?

**Children orphaned due to COVID-19**

79 Shri John Brittas:
Will the Minister of *Women and Child Development* be pleased to state:
(a) whether Government or any agency has drawn up the number of children orphaned on account of COVID-19 pandemic;
(b) if so, the State-wise details thereof; and
(c) the steps taken to support the children?

**Toll levied on local vehicles**

80 Dr. Narendra Jadhav:
Will the Minister of *Road Transport and Highways* be pleased to state:
(a) the total quantum of toll collection generated in the last five years, year-wise;
(b) whether Government has the complete details of total quantum of toll collection generated year-wise, from vehicles falling under "local" category since FASTags were introduced for toll collection, if so, the details thereof;
(c) whether Government is planning to provide some relaxation in tolls to vehicles falling under "local" category, by collecting less tolls from them in comparison to the vehicles not belonging to that district, if so, the details thereof; and
(d) if not, the reasons therefor?

**Earnings from National Permits**

81 Shri M. Mohamed Abdulla:
Will the Minister of *Road Transport and Highways* be pleased to state:
(a) the earnings by Government for the issuance of National Permits, year-wise for the last five years;
(b) the amount disbursed to the State of Tamil Nadu for the issuance of national permits, year-wise for the last five years; and
(c) the salient features of the new National Permit System and the details thereof?
Widening of NHs in Kerala

82 Shri K.J. Alphons:
Will the Minister of Road Transport and Highways be pleased to state:
(a) how many kilometres of the National Highway from Trivandrum to Cochin have been four-laned or six-laned;
(b) the reasons for delay in widening of these roads; and
(c) by when will the widening be completed?

Construction of all-weather roads and NHs in Andhra Pradesh

83 Shri T.G. Venkatesh:
Will the Minister of Road Transport and Highways be pleased to state:
(a) whether Government has taken up construction of all-weather roads and National Highways in Andhra Pradesh;
(b) if so, the details thereof; and
(c) the progress of those roads as on date?

Status of projects under Green Highway Policy

84 # Dr. Kirodi Lal Meena:
Will the Minister of Road Transport and Highways be pleased to state:
(a) the total number of kilometers of highways covered under the Green Highway Policy in the country;
(b) the State-wise details of the projects sanctioned and completed under the said policy in the country including Rajasthan;
(c) the progress made in plantation under the said policy; and
(d) the measures being taken by Government to ensure planting of indigenous, non-invasive and non-ornamental varieties of plants?

NHs in Uttar Pradesh and Andhra Pradesh

85 Shri G.V.L. Narasimha Rao:
Will the Minister of Road Transport and Highways be pleased to state:
(a) the length of National Highways (NHs) and Expressways in May 2014 and now in the country and in the States of Uttar Pradesh and Andhra Pradesh;
(b) the list of NHs and expressways completed and under construction since June 2014 in Uttar Pradesh and Andhra Pradesh; and
(c) the total investment in both the States?

Status of NH projects under Bharatmala phase-I

86 Shri Prabhakar Reddy Vemireddy:
Will the Minister of Road Transport and Highways be pleased to state:
(a) when was the Chittoor (NH-4) to Mallavaram (NH-140) 60 kms of road under Bharatmala Phase-I conceived;
(b) the present status of the project;
(c) whether there is any time and cost overrun of the project;
(d) if so, the details thereof and if not, the reasons therefor; and
(e) by when the project is likely to be completed?
Economic corridors under Bharatmala Pariyojana

87 Shri Ayodhya Rami Reddy Alla:
Will the Minister of Road Transport and Highways be pleased to state:
the status of implementation of economic corridors under Bharatmala Pariyojana and the timelines for completion of these corridors?

Model National Highways

88 Shri Y. S. Chowdary:
Will the Minister of Road Transport and Highways be pleased to state:
(a) the model National Highways (NHs) including length in term of kilometres and number of stretches developed in the country, State-wise;
(b) the status of progress of these projects;
(c) whether Government proposes to include other National Highway sectors in various States including Andhra Pradesh and Telangana to develop as model NHs; and
(d) if so, the details thereof?

World Bank funds to improve roads & transportation system

89 Dr. Fauzia Khan:
Will the Minister of Road Transport and Highways be pleased to state:
(a) whether international agencies including the World Bank have sanctioned funds to improve roads and the transportation system in various States in the last five years;
(b) if so, the details and the status thereof; and
(c) the amount released out of the funds sanctioned by the said agencies in the given period to improve the transportation system, State-wise?

Construction cost of roads

90 Shri Sanjay Seth:
Will the Minister of Road Transport and Highways be pleased to state:
(a) whether the cost of construction of roads has been increased manifold due to high prices of steel and cement;
(b) if so, the details thereof;
(c) whether Government is planning to use new raw materials like carbon steel and steel fibre in construction of roads to reduce the use of steel and cement; and
(d) if so, the details thereof?

Incomplete National Highways in Odisha

91 Dr. Sasmit Patra:
Will the Minister of Road Transport and Highways be pleased to state:
(a) the details of the incomplete National Highways in Odisha;
(b) by when these incomplete projects would be completed in Odisha; and
(c) the reasons for the delay and/or non-completion of these projects?

Status of NHs in Uttar Pradesh

92 # Shri Brijlal:
Will the Minister of Road Transport and Highways be pleased to state:
(a) the number of National Highways projects where work is being undertaken presently in order to provide better road network and promote employment opportunities in Uttar Pradesh, the total length of these roads and quantum of funds allocated in this regard; 
(b) the places where construction work is being undertaken; and 
(c) the details thereof?

**Benefits of implementation of Motor Vehicle Rules, 2021**

93 # Shri Naresh Bansal:
Will the Minister of *Road Transport and Highways* be pleased to state:
(a) whether any decrease has been seen in road accidents and violation of road laws by drivers after the implementation of the Motor Vehicles Rules, 2021 by Government; 
(b) if so, the details thereof; 
(c) the State-wise details of the revenue collection through the new law and stricter penalties; and 
(d) the State-wise number of such persons who have been severely punished for driving under the influence of alcohol during the last three years along with the details of such strict punishments?

**Contractors involved in NH projects**

94 Shri Iranna Kadadi:
Will the Minister of *Road Transport and Highways* be pleased to state:
(a) the details of contractors working with Government for completion of various roadways projects in the country; 
(b) the project-wise details of total number of contractors, cost of the projects and work completed under the projects; 
(c) the details of the total value of all movable assets and equipments under the Ministry used in construction of various projects; 
(d) how the Ministry aims to decrease the use of cement, concrete and steel and replace them with more green options; and 
(e) the total number of proposals pending for approval under the Ministry, State-wise?

**Decarbonization of the transport sector**

95 Shri Deepender Singh Hooda:
Will the Minister of *Road Transport and Highways* be pleased to state:
(a) the steps taken by Government and whether it is planning to take for decarbonization of the transportation sector and adoption of electric mobility; 
(b) how many tonnes of CO2 (Carbon dioxide) is emanated by the transport sector annually and how and by when will the CO2 emission be halved, the details thereof; and 
(c) the current sales of Electric Vehicles (EV) in the country in various segments and the growth projection of EV by the year 2030, the details thereof?

**Status of Delhi–Mumbai Highways**

96 Shri Anil Desai:
Will the Minister of *Road Transport and Highways* be pleased to state:
(a) the number of direct highways presently connecting Delhi to Mumbai; 
(b) whether any new highway is under construction for seamless travel between the two capitals;
(c) the main features of the same; and
(d) whether any direct bus service will also be there between the two cities?

**Voluntary Vehicle Fleet Modernisation Programme**

97 # **Smt. Geeta alias Chandraprabha:**
Will the Minister of *Road Transport and Highways* be pleased to state:
(a) the main objectives of the Voluntary Vehicle Fleet Modernization Programme of Government;
(b) the details of the attractive opportunities of investment generated from this programme; and
(c) whether it is a fact that around 50-70 registered vehicle scrapping facilities would be established across the country during the next five years?

**Upgradation of roads under Bharatmala Phase-I**

98 **Shri V. Vijayasai Reddy:**
Will the Minister of *Road Transport and Highways* be pleased to state:
(a) when was the proposal to upgrade Bangarupalem and Gudipala junction road into six lane under Bharatmala Phase-I as a part of Bangaluru-Chennai Expressway approved;
(b) the present status of the project;
(c) the estimated cost of the project;
(d) whether there is any cost and time overrun;
(e) if so, the details thereof and reasons therefor; and
(f) by when this section of road is likely to be completed?

**Status of projects under CRIF**

99 # **Shri Narhari Amin:**
Will the Minister of *Road Transport and Highways* be pleased to state:
(a) the State/UT-wise details of the projects sanctioned under the Central Road and Infrastructure Fund (CRIF) during the last three years along with the sanctioned amount and the progress made thereon;
(b) whether Government has received any proposal from the State Government of Gujarat under CRIF during the last three years; and
(c) if so, the details thereof and the amount sanctioned and the progress made?

**Progress of Bharatmala Pariyojana in Andhra Pradesh**

100 **Shri Venkataramana Rao Mopidevi:**
Will the Minister of *Road Transport and Highways* be pleased to state:
(a) whether there has been any percentage increase in road construction under Bharatmala Pariyojana in Andhra Pradesh since the inception of the scheme, if so, the details thereof;
(b) the funds sanctioned, allocated and utilised for the purpose during the said period;
(c) the status of the implementation of Raipur–Vizag Economic Corridor project being developed under Bharatmala Pariyojana Phase-I; and
(d) the funds sanctioned for the Andhra Pradesh section of the corridor till date?
Status of project on NH-527E in Bihar

101 # Shri Sushil Kumar Modi:
Will the Minister of *Road Transport and Highways* be pleased to state:
(a) whether Government has given approval for the construction of Darbhanga-Rosera NH-527E in Bihar;
(b) if so, the length of this route and the expenditure to be incurred on the same; and
(c) by when its tender process is likely to be completed and the target set for its completion?

Status of Danapur-Bihta elevated corridor

102 # Shri Sushil Kumar Modi:
Will the Minister of *Road Transport and Highways* be pleased to state:
(a) the details of funds released by National Highways Authority of India (NHAI) for the construction of Danapur-Bihta elevated corridor in Bihar and the funds set to be released by the State in this regard;
(b) the length of this elevated corridor and the cost thereof;
(c) the details of land to be acquired for this corridor and the land already acquired in this regard; and
(d) the reason responsible for the delay towards the construction of said corridor and by when these hurdles would be resolved?

Houses constructed under PMAY-G

103 Dr. C.M. Ramesh:
Will the Minister of *Rural Development* be pleased to state:
(a) the details of Pradhan Mantri Awaas Yojana (PMAY-G) approved by Government in different States during the last three years, details thereof; and
(b) the State-wise details of amount provided to those States, the number of houses completed, incompletely and by when those houses would be completed?

Raw Caste Census and SECC 2011

104 Shri P. Wilson:
Will the Minister of *Rural Development* be pleased to state:
(a) the basis and reasons for Government's caste census(SECC) conducted in 2011 with the help of office of Registrar General of India, which year the enumeration was completed, the details of data collected and manner of State support for enumeration and details of budgetary allocation for the same ;
(b) when and to which expert committee did Government entrusted the raw caste census of SECC 2011 for verification; and
(c) the details of State Governments seeking for furnishing raw caste data for implementation of caste reservations/ local body elections and what prevents the Government from furnishing the same?

Road connectivity at Bodamalai village, Namakkal under PMGSY

105 Shri K.R.N. Rajeshkumar:
Will the Minister of *Rural Development* be pleased to state:
(a) whether Government is aware that around 3,000 tribal people living in Bodamalai hills
village in Namakkal District in Tamil Nadu;
(b) whether Government is also aware that these tribal people are facing great-difficulties in their daily life due to lack of road connectivity and the new road request is pending in Supreme Court Green Bench;
(c) whether Government would allocate funds to National Rural Roads Development Agency for construction of road connectivity to this region under PMGSY scheme; and
(d) if so, the details thereof and by when funds are likely to be allocated and road connectivity would be provided, if not, the reasons therefor?

**Increasing wages and days under MGNREGA**

106 Shri John Brittas:
Will the Minister of *Rural Development* be pleased to state:
(a) the State-wise details of MGNREGA utilisation of person days quota since the pandemic began in March 2020;
(b) whether Ministry has considered increasing the maximum number of days of MGNREGA work for this fiscal year;
(c) if so, the details thereof;
(d) whether there are arrears in the payment of wages to the MGNREGA workers; and
(e) if so, the State-wise details thereof?

**Status of projects under SAGY in Haryana**

107 Shri Deepender Singh Hooda:
Will the Minister of *Rural Development* be pleased to state:
(a) the status of villages adopted under the first phase of Saansad Adarsh Gram Yojana (SAGY) in Haryana;
(b) the status of work done and construction of immovable assets in these villages along with inspection reports thereof for the State of Haryana;
(c) the details of the expenditure incurred and assets created under Corporate Social Responsibility (CSR) during the first and second phases of the Yojana, State-wise and village-wise; and
(d) whether Government has given any direction to the State Government to take necessary steps to extend works under the said model villages and if so, the details thereof?

**Anganwadi Centers under MGNREGA in Bihar**

108 Prof. Manoj Kumar Jha:
Will the Minister of *Rural Development* be pleased to state:
(a) the district-wise number of Anganwadi Centers (AWCs) constructed under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in Bihar during the last five years;
(b) the district-wise number of AWCs that the Ministry is planning to construct in 2022-23 in Bihar;
(c) whether the AWCs have been successful in providing basic health care needs in the most backward districts of Bihar during the pandemic, and if so, the details thereof; and
(d) if not, the reasons therefor?
Funds under MGNREGA for Karnataka

109 Shri K.C. Ramamurthy:
Will the Minister of Rural Development be pleased to state:
(a) the steps taken by Government to release dues under wage, material and administrative component of ₹ 5,100 crores to Karnataka under MGNREGA; 
(b) whether the State has requested to increase the mandays from 100 to 150 days in view of COVID-19; and 
(c) if so, the status of the above request?

Rural connectivity projects in North Eastern States

110 Dr. Amee Yajnik:
Will the Minister of Rural Development be pleased to state:
(a) the State-wise details of rural connectivity improvised during last three years; 
(b) whether Government has given any priority to North Eastern States and tribal areas of other States; and 
(c) if so, the details thereof?

Funds allocated under PMAY-G in Maharashtra

111 Shri Anil Desai:
Will the Minister of Rural Development be pleased to state:
(a) the total budget allocation for poor people living in rural areas during last three years under Pradhan Mantri Awaas Yojana-Gramin (PMAY-G); 
(b) the share earmarked for rural areas of Maharashtra; 
(c) the district-wise number of houses constructed by Government under this scheme during last three years; and 
(d) whether any survey is made in this regard and year wise target fixed?

Employment under MGNREGA in Assam and West Bengal

112 Ms. Sushmita Dev:
Will the Minister of Rural Development be pleased to state:
(a) the details of the number of people that got temporary employment through the MGNREGA scheme in Assam and West Bengal, district-wise during 2018-2021; 
(b) the district-wise details of MGNREGA spending in Assam and West Bengal; 
(c) whether in the backdrop of the pandemic, MGNREGA has been the only source of livelihood for a significant portion of the population; 
(d) if so, whether increasing the number of working days under MGNREGA to 300 days would help out the unemployed unskilled population more; and 
(e) if so, the additional cost on the exchequer?

Low placements under Skill India Mission

113 Smt. Phulo Devi Netam:
Will the Minister of Skill Development and Entrepreneurship be pleased to state:
(a) the fund allocated to the Skill India Mission, nationally and State-wise, year-wise during last five years; 
(b) the placement percentage attained across the country at an aggregate as well as State level and the Government’s placement targets, year-wise during last five years;
(c) the reasons for low placement rate of the programme;  
(d) whether Government has evaluated how the focus on short-term skill courses under the  
Recognition of Prior Learning (RPL) programme has led to a high number of certifications  
but low employment rate under the scheme; and  
(e) if so, the details thereof and if not, the reasons therefor?

Skill development in Rajasthan

114 Shri K.J. Alphons:  
Will the Minister of **Skill Development and Entrepreneurship** be pleased to state:  
(a) how many people have been skilled in Rajasthan during the last five years, district-wise  
and skill-wise;  
(b) how many of these persons have been employed; and  
(c) what is the target for the next three years, skill-wise?

PM Yuva Yojana

115 Shri T.G. Venkatesh:  
Will the Minister of **Skill Development and Entrepreneurship** be pleased to state:  
(a) whether Government is implementing PM Yuva Yojana all over the country to provide  
training and develop entrepreneurship skill among the youth;  
(b) if so, the details thereof; and  
(c) the programmes being conducted under this scheme, particularly in the State of Andhra Pradesh?

Women entrepreneurs

116 Shri K.R. Suresh Reddy:  
Will the Minister of **Skill Development and Entrepreneurship** be pleased to state:  
(a) whether Government is aware that women entrepreneurs in the country are compelled  
to run nano or micro ventures such as selling vegetables for survival and basic needs and  
since earning through them is not much, they are unable to expand; and  
(b) if so, the remedial steps taken by Government to help such entrepreneurs to grow their  
businesses with institutional backing and credit?

PM-UMEED scheme

117 Shri Ayodhya Rami Reddy Alla:  
Shri Venkataramana Rao Mopidevi:  
Will the Minister of **Skill Development and Entrepreneurship** be pleased to state:  
(a) the status of progress made in the pilot project of PM-YUVA Yojana which is now  
included in PM-UMEED;  
(b) whether Government has undertaken steps to expedite the implementation process of  
PM-UMEED to increase the uptake level of the youth for entrepreneurship programme; and  
(c) if so, the details thereof and if not reasons therefor?

Review of National Policy on Skill Development

118 Shri Y. S. Chowdary:  
Will the Minister of **Skill Development and Entrepreneurship** be pleased to state:  
(a) whether any review has been done of the National Policy on Skill Development and
Entrepreneurship launched in 2015, in view of change in technology and environment; 
(b) if so, the details thereof; 
(c) how far the integration of formal education with skill development has been achieved in 
the country, the details thereof; and 
(d) how many apprenticeship training courses were offered to the eligible youths in the 
country, especially in Andhra Pradesh and Telangana during the last five years, the details 
thereof?

National Apprenticeship Training Scheme
119 # Shri Brijlal: 
Will the Minister of **Skill Development and Entrepreneurship** be pleased to state:
(a) the amount of financial assistance (in crores) approved to be granted for the trainees 
getting apprenticeship training under the National Apprenticeship Training Scheme (NATS) 
for period 2021-22 to 2025-26; 
(b) the number of trainees (in lakhs) proposed to be trained by industrial and commercial 
or ganisations; and 
(c) the details thereof?

Skill development projects in Rajasthan
120 # Shri Rajendra Gehlot: 
Will the Minister of **Skill Development and Entrepreneurship** be pleased to state:
(a) the number and details of the skill development projects being run in Rajasthan; 
(b) the project-wise and year-wise details of funds spent on these projects during last three 
years; and 
(c) the details of institutions working under these projects in Rajasthan, including their areas 
of operations?

Upskilling students
121 Shri Derek O’ Brien: 
Will the Minister of **Skill Development and Entrepreneurship** be pleased to state:
(a) whether the target of upskilling 8 lakh students during the period 2020-21 has been 
achieved; 
(b) if so, the details thereof and if not, the reasons therefor; and 
(c) what amount of the allocation of ₹ 948.90 crore has been utilized, the details thereof?

PMKVY in Puducherry
122 Shri S. Selvaganabathy: 
Will the Minister of **Skill Development and Entrepreneurship** be pleased to state:
(a) whether PM Kaushal Vikas Yojana (PMKVY) is being implemented in Puducherry; 
(b) if so, the total number of people/students enrolled for skill training and total number of 
students who completed training; 
(c) to what extent the National Skill Development Corporation (NSDC) is playing its role in 
providing skill training in Puducherry and details of training centres of NSDC in Puducherry; 
and 
(d) how many skilled people in Puducherry have so far got employment opportunities or 
undertaken self-employment out of the students/people trained so far?
Rashtriya Vayoshri Yojana for senior citizens

123 Shri Parimal Nathwani:
Will the Minister of Social Justice and Empowerment be pleased to state:
(a) whether Government has introduced Rashtriya Vayoshri Yojana to provide physical aids and assisted-living devices for senior citizens belonging to BPL category in the country;
(b) if so, the details thereof;
(c) whether Government has set any target under the said scheme and if so, the details and the achievement thereof;
(d) the State and year-wise total number of beneficiaries identified under the scheme; and
(e) the facilities provided to the senior citizens under the said scheme?

Rehabilitation of manual scavengers

124 Shri K.R. Suresh Reddy:
Will the Minister of Social Justice and Empowerment be pleased to state:
(a) whether it is a fact that securing freedom for workers engaged in manual scavenging and providing rehabilitation for them is supposed to be an important priority for Government but in reality, the progress is very inadequate, slow and sporadic;
(b) if so, the details thereof; and
(c) the corrective measures taken in this regard?

Assistance for SC/ST candidates for competitive exams

125 Shri Md. Nadimul Haque:
Will the Minister of Social Justice and Empowerment be pleased to state:
(a) whether there is any programme to provide free coaching for competitive exams for SC/ST candidates;
(b) if so, the details including enrolment rate, budget allocated and coverage in different States;
(c) if not, the reasons therefor; and
(d) the number of beneficiaries who have enrolled in various posts or institutes following such coaching programmes in the last 5 years?

Safety of sanitary workers

126 Shri Y. S. Chowdary:
Will the Minister of Social Justice and Empowerment be pleased to state:
(a) the details of the people who had died while cleaning sewers and septic tanks in the last five years, State-wise along with reasons thereof;
(b) the compensation paid to the victims and their families;
(c) the steps being taken on working of the national policy for mechanised sanitation to protect the workers’ interests; and
(d) the measures taken to assist companies/workers to protect themselves along with insurance/medical facilities with concessional loans to buy equipment for cleaning, State-wise and if not, the reasons therefor?

Housing scheme for transgenders in the country

127 Dr. Fauzia Khan:
Will the Minister of Social Justice and Empowerment be pleased to state:
(a) whether Government runs/ proposes to run any scheme for housing for transgenders in every district of the country;
(b) if so, the details thereof along with the amount being sanctioned by Government to State Governments for the above scheme; and
(c) the State-wise details of programmes/schemes operational presently for transgenders and achievements made in this regard?

Underutilization of funds in scholarship schemes for differently abled students
128 Shri Sanjay Seth:
Will the Minister of Social Justice and Empowerment be pleased to state:
(a) whether it is fact that there is a trend of persistent underutilization of funds in the four scholarship schemes for students with disabilities like National Fellowship Scholarship, Pre-matric Scholarship, Post Matric Scholarship and Top-class scholarship during the last three years;
(b) if so, the details thereof; and
(c) the steps taken by Government so that huge population of students with disabilities could avail such benefits and become a self-reliant community?

DDRCs in the country
129 Shri Sanjay Seth:
Will the Minister of Social Justice and Empowerment be pleased to state:
(a) whether it is fact that Government is setting up District Disability Rehabilitation Centres under Deen Dayal Rehabilitation Scheme in the country;
(b) if so, the State-wise details thereof;
(c) whether it is also a fact that the desired results could not come out under this scheme; and
(d) if so, the steps Government will take in this regard?

Scholarship to students from marginalised and SC/ST communities
130 Shri Mallikarjun Kharge:
Will the Minister of Social Justice and Empowerment be pleased to state:
(a) the total utilisation of the budgetary support for the National Overseas Scholarship scheme to help students from marginalised communities to study abroad for the last five years;
(b) the total number of applications and scholarships awarded to students belonging to SC and ST communities over the past five years;
(c) the total number of students who have been awarded scholarship under the Top Class Education Scheme for SC students over the last five years; and
(d) the details of the expenditure incurred for the disbursement of the Top Class Education Scheme over the last five years?

Welfare schemes for transgenders
131 Prof. Manoj Kumar Jha:
Will the Minister of Social Justice and Empowerment be pleased to state:
(a) whether Government can list the welfare schemes being implemented by the States/UTs according to the Transgender Persons (Protection of Rights) Act, 2019 for the upliftment of the transgender population, including Bihar;
Post-Matric Scholarship for SC students

132 Shri K.C. Ramamurthy:
Will the Minister of Social Justice and Empowerment be pleased to state:
(a) the details of Post-Matric Scholarship for SC students in Karnataka during the last three years and the current year, year-wise;
(b) the reasons for extending scholarship to only 1.5 lakh students in 2020-21 as compared to previous years where more than 3 lakh students got scholarship;
(c) the efforts being made by Government to cover more and more SC students for this scholarship; and
(d) whether Government is revising the annual income ceiling which is fixed at ₹ 2.5 lakhs per annum and, if so, the details thereof?

Skill development centres opened in Gujarat

133 Dr. Amee Yajnik:
Will the Minister of Skill Development and Entrepreneurship be pleased to state:
(a) the number of Skill Development Centres opened during the last three years in Gujarat by Government;
(b) whether Government has developed any arrangement of entrepreneurship programme for new start-up funded by Government or private organisation; and
(c) if so, the details thereof and if not, the reasons therefor?

Beneficiaries under PM-DAKSH Yojana

134 Dr. Vinay P. Sahasrabuddhe:
Will the Minister of Social Justice and Empowerment be pleased to state:
(a) the State-wise details of total number of beneficiaries of the PM-DAKSH Yojana as of 10th January, 2022;
(b) the State-wise total number of training agencies empaneled to facilitate upskilling of target groups; and
(c) the total expenditure incurred under this scheme as of 10th January, 2022, details for the State of Maharashtra thereof?

Popularising tribal products

135 Dr. C.M. Ramesh:
Will the Minister of Tribal Affairs be pleased to state:
(a) the details of efforts made by Government to popularise tribal products in the country, the details thereof; and
(b) how many exhibitions have been arranged by Government in different States of the country for creation of markets for such products and the response received in that regard from general public, especially youth in the country, the details thereof?
EMRS in Tamil Nadu

136 Shri P. Wilson:
Will the Minister of Tribal Affairs be pleased to state:
(a) whether Government has any details on the Eklavya Model Residential Schools (EMRS), being established around the country and especially in Tamil Nadu, year-wise during the last five years;
(b) the steps taken by Government to increase the number of EMRS around the country considering State Government's repeated request especially in Tamil Nadu;
(c) whether Government has any proposal to address the lack of basic amenities, infrastructure, filling up of vacancies, increasing faculties, allocation of more funds in EMRS in the State of Tamil Nadu; and
(d) if so, the details thereof, if not, the reasons therefor?

Inclusion of six indigenous communities in ST list

137 Shri Ripun Bora:
Will the Minister of Tribal Affairs be pleased to state:
(a) whether Government intends to list 6 indigenous communities from Assam-Koch-Rajbongshi, Tai Ahom, Chutia, Matak, Moran and Tea Tribes in the Scheduled Tribe list;
(b) if so, the timeline by which the same will be notified and if not, the reasons therefor;
(c) whether Government intends to take any measures to secure the well-being of the six communities without hampering the rights and quotas of the existing Schedule Tribes thereof; and
(d) if so, the details thereof and if not, the reasons therefor?

Displacement of tribals due to Polavaram Dam

138 Dr. Sasmit Patra:
Will the Minister of Tribal Affairs be pleased to state:
(a) the total number of tribals to be displaced in different States due to the Polavaram Dam, State-wise;
(b) whether Gram Sabhas have been held to hear the tribal's concerns before proceeding with the construction of Polavaram Dam; and
(c) the steps undertaken to protect the land and livelihood of the tribals affected by the Polavaram Dam?

139 Shri Syed Nasir Hussain:
Will the Minister of Tribal Affairs be pleased to state:
(a) whether the Ministry has received any recommendation from the Karnataka Government for recognising the Koli and Kuruba communities as Scheduled Tribes;
(b) if so, whether the Ministry intends to grant the ST status to these communities in Karnataka;
(c) the current status of process of recognising these communities; and
(d) by when the status will be granted to both these communities?

Implementation of PM Van Dhan Yojana

140 Shri Mahesh Poddar:
Will the Minister of Tribal Affairs be pleased to state:
(a) the number of Van Dhan Vikas Kendra (VDVK) which have been constructed by Government under the Pradhan Mantri Van Dhan Yojana (PMVDY) during the last three years, the details thereof, State-wise;
(b) what is the amount of fund dedicated for the scheme in the State of Jharkhand and what proportion has been utilized till date, the details thereof; and
(c) how many training sessions have been conducted in the State of Jharkhand and how many people have benefitted from the same, the details thereof?

Special Court under SC/ST Prevention of Atrocities Act
141 Shri Mallikarjun Kharge:
Will the Minister of **Tribal Affairs** be pleased to state:
(a) whether a special Court has been set up to try cases under the SC/ST Prevention of Atrocities Act, 1989 in all the districts of the country as mandated under Section 14 of the Act;
(b) if so, the details thereof along with the details of States/districts where it has not been set up, and if not, the reasons therefor; and
(c) the number of cases filed under the Act during the last three years and the pendency of such cases thereof?

Enhancing social and financial security of tribal community
142 Dr. Amee Yajnik:
Will the Minister of **Tribal Affairs** be pleased to state:
(a) the details of steps taken by Government to enhance social and financial security of tribal community in the last three years, State wise;
(b) the number of tribal communities shifted from their usual place of residence due to several Central Government projects;
(c) whether Government has completed rehabilitation for such shifted tribal communities; and
(d) if so, the details thereof?

Scholarships for overseas education of Indian students
143 Dr. Vinay P. Sahasrabuddhe:
Will the Minister of **Education** be pleased to state:
(a) whether the Ministry has any practice of keeping records of the NGOs and foundations that provide scholarships to Indian students for higher studies abroad, if not, the reasons therefor; and
(b) whether the Ministry has maintained a record of students funded by Indian foundations/NGOs for overseas education, if so, the details thereof and if not, the reasons therefor?

Funds for Scheduled Tribe component
144 Shri Derek O’ Brien:
Will the Minister of **Tribal Affairs** be pleased to state:
(a) the budgetary allocation for the Scheduled Tribe component during the Financial Year 2021-22;
(b) what amount of the same has been utilized during the current Financial Year, State-wise details thereof; and
Livelihood opportunities for tribal women

145 Shri Tiruchi Siva:
Will the Minister of *Tribal Affairs* be pleased to state:
(a) whether Government has taken measures to provide livelihood opportunities for tribal women;
(b) if so, the details thereof; and
(c) the impact of the measures and the beneficiaries so far, State-wise?

Inter-state tribal life experience

146 Shri Rakesh Sinha:
Will the Minister of *Tribal Affairs* be pleased to state:
(a) whether there are overwhelming tribal population in the North-East, Jharkhand, Chhattisgarh, Odisha, Madhya Pradesh, Maharashtra, having different customs, value systems in these States;
(b) whether there is any scheme for close interaction of tribal population of these States to learn and know from each other's life;
(c) if so, how many tribal groups, specially students got such experience;
(d) if not, whether Government will moot the idea and involve local NGOs to give trial for rich experience of their lives in various States; and
(e) whether Government has published encyclopaedia of tribal life in India and their rich cultural traditions?

Status of CCI

147 Smt. Priyanka Chaturvedi:
Will the Minister of *Women and Child Development* be pleased to state:
(a) the funds allocated for Child Care Institutions (CCI) including homes of various types in the last three years and the current year, State-wise;
(b) the number of children in Child Care Institutions (CCI) including homes of various types for the year 2019-2021, State-wise; and
(c) whether the number of children in these institutions has increased during the pandemic?

Funds under ICPS

148 Smt. Priyanka Chaturvedi:
Will the Minister of *Women and Child Development* be pleased to state:
(a) the funds released and utilized under the Integrated Child Protection Scheme (ICPS) for the period 2018-2021, the details thereof, State-wise;
(b) the number of institutions set up under this scheme State-wise details thereof; and
(c) whether the pandemic has affected the delivery of the effective intervention strategies under the scheme?
Harassment of women in digital space

149 Smt. Priyanka Chaturvedi:
Will the Minister of Women and Child Development be pleased to state:
(a) whether Government is aware of the rising cases of harassment and commodification of women, especially of a particular community, in digital space;
(b) if so, whether Government has taken any cognizance of these matters and has initiated any action to prevent such cases in future; and
(c) whether Government has come up with any plan to expedite the process of identification of such perpetrators and holding the intermediary accountable?

Increasing incidents of sexual exploitation of children

150 Dr. Kirodi Lal Meena:
Will the Minister of Women and Child Development be pleased to state:
(a) whether there has been a rapid increase in the number of incidents of exploitation/violence and sexual exploitation of children;
(b) if so, State-wise/UT-wise details thereof during the last five years, including Rajasthan; and
(c) the corrective measures/steps taken/being taken in order to bring down the exploitation/violence and sexual exploitation of children?

Nutritional, educational and health status of poor children

151 Shri Parimal Nathwani:
Will the Minister of Women and Child Development be pleased to state:
(a) whether Government has achieved its aims and objectives in improving the nutritional, educational and health status of poor children in the country through Anganwadi Centres;
(b) if so, the details thereof; and
(c) the steps taken by Government to improve the condition of Anganwadis across the country to make them more effective?

Requirement of husband’s Aadhaar card to access benefits of schemes

152 Shri Md. Nadimul Haque:
Will the Minister of Women and Child Development be pleased to state:
(a) whether it is a fact that women require the Aadhaar card of their husbands to access benefits under Pradhan Mantri Matru Vandana Yojana;
(b) if so, the reasons therefor;
(c) whether there are similar requirements in other Government programmes for mothers or pregnant women, if so, the details thereof;
(d) whether Government is aware that this excludes potential beneficiaries such as single mothers, seasonal migrants, abandoned wives, etc;
(e) whether Government has adopted any mechanism to study and to address this gap in the programme; and
(f) if so, the details thereof and if not, the reasons therefor?

Inadequacies in Swadhar Greh and Ujjawala schemes

153 Shri Md. Nadimul Haque:
Will the Minister of Women and Child Development be pleased to state:
(a) whether Government has conducted any study recently to understand the inadequacies in Ujjawala child care centres and Swadhar Greh shelter homes;
(b) if so, the details thereof, including steps adopted to address these issues;
(c) whether it is a fact that most in-house counsellors in such institutions are not well-qualified;
(d) if so, the reasons therefor;
(e) whether it is a fact that these institutions do not enable integration of the survivors into the job market upon release from these places; and
(f) if so, the details thereof, including the steps adopted to enable their re-integration into the society upon release?

National Nutrition Mission/Bal Poshan Abhiyaan
154 # Shri Naresh Bansal:
Will the Minister of Women and Child Development be pleased to state:
(a) the number of States that have started the implementation of the ambitious National Nutrition Mission/Bal Poshan Abhiyaan, targeted for children, pregnant women and lactating mothers, the details thereof;
(b) the details of the amount earmarked and the amount spent for the implementation of this scheme, State-wise; and
(c) the details of unspent funds under the said scheme and the reasons therefor?

Certificates for mentally disabled children
155 Smt. Shanta Chhetri:
Will the Minister of Women and Child Development be pleased to state:
(a) whether Government is aware that children suffering from mental disabilities are not getting benefit certificates with ease;
(b) whether Government is aware that the latest gazette on the guidelines for evaluation to issue certificates for mental disabilities has been causing problems, as the tests recommended for the assessment of Specific Learning Disabilities (SLD) are outdated; and
(c) whether the parents and schools in the city also lack knowledge about what benefits can be availed from the concessions for the SLDs, which includes those diagnosed with dyslexia and autism, the details thereof?

Status of juvenile correction centres in the country
156 Shri Mahesh Poddar:
Will the Minister of Women and Child Development be pleased to state:
(a) the number of juvenile correction centres in the country, the details thereof State-wise and gender-wise;
(b) whether Government plans to establish more centres in the near future, if so, the details thereof; and
(c) what has been the amount utilized this year on juvenile correction centres, the details thereof?

Women benefitted under PMMVY
157 # Smt. Geeta alias Chandraprabha:
Will the Minister of Women and Child Development be pleased to state:
(a) the details of Pradhan Mantri Matri Vandana Yojana (PMMVY); and
(b) the number of beneficiaries and the total amount paid under this scheme, State-wise?

 Targets under PMMVY

158 Dr. Amar Patnaik:
Will the Minister of Women and Child Development be pleased to state:
(a) method and rationale behind the target estimate under PMMVY to be 51.7 lakhs women;
(b) whether the target number of women under the PMMVY scheme are only 40 per cent of the 128.7 lakhs (2017-18) total eligible women in India;
(c) if so, reasons therefor;
(d) whether target estimate been limited to only the first live birth of the women which constitutes only less than 49.5 per cent of births in India;
(e) if so, reasons therefor;
(f) whether Government has any proposal to include second-live births in India annually under PMMVY; and
(g) if so, details thereof, if not, reasons therefor?

 Status of developing 4000 modernized Anganwadi Centers

159 Shri Sujeet Kumar:
Will the Minister of Women and Child Development be pleased to state:
the status of developing 4000 modernized Anganwadi centers across the country as per the MoU signed between the Ministry and Vedanta Ltd in 2015, State-wise/UT-wise?

 Strengthening of PESA Act

160 Prof. Manoj Kumar Jha:
Will the Minister of Panchayati Raj be pleased to state:
(a) whether Government is planning to empower Panchayat (Extension to the Scheduled Areas) Act (PESA) by specifying rule-making powers and provide a time period by which State Governments have to frame rules under the said Act;
(b) whether Government plans to confer legal sanctity on National Resettlement and Rehabilitation Policy, 2007 to implement the provisions of PESA; and
(c) whether the concerned States have framed appropriate rules under PESA to operationalise the said Act, including Bihar?

New Delhi
The 27th January, 2022
07 Magha, 1943 (Saka)
P. C. Mody,
Secretary-General.

# Original notice of the question received in Hindi.
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